

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4481
ANSWERED ON:24.04.2000
COLLECTION OF SECURITY BY NCCFI AND SUPER BAZAR
CHANDRA NATH SINGH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have received any representation from Members of Parliament regarding the National Consumers Coop. Federation of India and the Super Bazar, Delhi who are collecting security amount of Rs.10,000/- per item from the traders who get themselves registered with those agencies to supply their items free of interest;
- (b) whether these agencies are utilising the funds so collected for their day-to-day business activities;
- (c) if so, the extent to which this practice is unfair and attracts the provisions of MRTP Act; and
- (d) the action taken or proposed to be taken by the Government to check such activities of these organisations?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RAM JETHMALANI)

- (a) Yes, Sir.
- (b) The information is being collected and will be laid on the Table of the House.
- (c) The Monopolies and Restrictive Trade Practices Commission (MRTP Commission) has ordered the Director General of Investigation and Registration (DGIR) to conduct Preliminary Investigation in the matter. The matter is under investigation by the DGIR. MRTP Commission would take further action after receipt of the Preliminary Investigation Report from DGIR.
- (d) The information is being collected and will be laid on the Table of the House.